

The Minister of Planning (Shri B. R. Bhagat): (a) There were no searches on or about the 31st July, 1964. Some searches were carried out about a week before and a week after that date.

(b) The purpose of the raids usually relates to unauthorised transactions in foreign exchange, maintaining and operating accounts in foreign countries without authority, non-realisation of the value of goods exported abroad etc.

(c) Does not arise.

बकाया रकम

- * 251. { श्री प्रकाशवीर शास्त्री :
 श्री जगदेव सिंह सिद्धान्ती :
 श्री यशपाल सिंह :
 श्री विश्राम प्रसाद :
 श्री म० ला० द्विवेदी :
 श्री स० च० सामन्त :
 श्री सुबोध हुंसवा :
 श्रीमती सावित्री निगम :
 श्री दाजी :
 श्री बिभूति मिश्र :
 श्री क० ना० तिवारी :
 श्री प्र० च० बरध्वा :
 श्री गौरी शंकर कक्कड़ :

क्या बिस्व मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि ग्रायकर का लगभग 275 करोड़ रुपया बकाया है ; और

(ख) यदि हां, तो इस धनराशि को बसूल करने के लिये क्या उपाय किये जा रहे हैं ?

योजना मंत्री (श्री ब० रा० भगत) :

(क) 31 मार्च, 1964 को ग्रायकर की कुल बकाया रकमों का जोड़ 290 करोड़ रुपया था और वास्तविक (इफेक्टिव) बकाया

रकमों का जोड़ 170.08 करोड़ रुपया था ।

(ख) इन बकाया रकमों को बसूल करने के लिये वे सभी उपाय किये जा रहे हैं जिनकी ग्रायकर अधिनियम में व्यवस्था है ।

Slum Clearance

*252. { **Dr. L. M. Singhvi:**
Shri A. S. Saigal:
Shri P. C. Boroohah:

Will the Minister of Works and Housing be pleased to state:

(a) whether it is proposed to expand and augment slum clearance programme;

(b) if so, the projected outlay and the administrative machinery for the purpose; and

(c) whether the past performance in slum clearance has been analysed and assessed and if so, what were the main shortcomings in the programme?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) Yes, the conference of Mayors and Municipal Commissioners recently held at Hyderabad recommended that top priority should be given to slum clearance projects.

(b) During the third plan period, the projected outlay on this item is about Rs. 29 crores in the various States and Union Territories. The State Governments and Local Administrations are responsible for implementing the scheme and they are utilising the administrative machinery of Local Bodies and Housing Boards.

(c) Yes. The progress has not been satisfactory largely because of the difficulties in the acquisition of land for slum clearance and improvement projects and the reluctance of slum dwellers to move to places other than those in which they are at present living.